## GOVERNMENT OF INDIA CORPORATE AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:5667 ANSWERED ON:29.04.2010 ANNUAL RETURNS Gowda Shri D.B. Chandre;Shanavas Shri M. I.;Vijayan Shri A.K.S.

## Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the documents which are required to be filed by all registered companies with the Government annually as per the Companies Act;
- (b) whether a number of companies registered with the Government have not filed the annual returns and other documents and therein violating the Companies Act;
- (c) if so, the details thereof during the last three years and the current year; and
- (d) the penalities imposed on each of such companies default during the above period, year-wise?

## **Answer**

## THE MINISTER OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHID)

- (a) Balance sheets and Annual Returns are required to be filed with the Registrar of Companies by all the companies registered under the Companies Act, 1956.
- (b) & (c): Annual Returns and Balance Sheets for the year 2009-10 are not yet due for filing. However, the details of companies which have not filed balance sheets and annual returns for the last three years, as per records available, is as under:

```
Year 2006-07 2007-08 2008-09
Total number of companies required to file
balance sheets and annual returns 5,66,995 6,18,674 6,77,095
No. of companies which have not filed
balance sheets 2,63,382 3,03,230 3,70,196
No. of companies which have not filed
annual returns 2,64,575 3,07,236 3,71,110
```

(d) The penalties imposed by the Courts for non-filing of these documents by companies during the last three years are as under:-

Year 2006-07 2007-08 2008-09

Amount (Rs. In Lakhs) 94.66 88.17 63.84